

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). On June 27, 1966, a mob collected at Harihar Railway Station, and some persons in it obstructed a train. When the police party tried to remove these persons from the railway track, the mob became violent and pelted brick-bats on the police. Appeals for peace, lathi-charge and tear gas having proved ineffective, seven rounds were fired by the police.

(c) It is difficult to fix responsibility for the incident on any one political party.

### Mapping Work

**1898. Shri Chandak:** Will the Minister of Education be pleased to state:

(a) whether sufficient data on soils are not available;

(b) if so, whether the Ministry of Food and Agriculture would like to have such maps prepared by the National Atlas Organisation with mapping data;

(c) whether the State-wise information about soils in our country is available; and

(d) whether the programmes of National Atlas Organisation have been sanctioned after taking into consideration the item-wise cost, number of man-days and mappable data?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) to (c). State-wise information about soils is available. This is however suitable for preparation of small scale maps, while the Ministry of Food, Agriculture, Community Development & Cooperation would like to have maps prepared on larger scale of say 1:1 million. Information for the preparation of such large scale maps is not available.

(d) The programmes of the National Atlas Organisation were sanctioned after scrutiny.

### National Atlas of India

**1899. Shri Chandak:** Will the Minister of Education be pleased to state:

(a) the percentage of information on soils compiled on Bihar and U.P. Soil Maps by N.A.O;

(b) whether sufficient mappable data to prepare land management map of India 1:6 M is available with N.A.O. and if not, how this item was sanctioned without proper scrutiny of the mappable data; and

(c) whether soil report and soil profile description for each character of soil of the soil map of India published by N.A.O. in National Atlas of India (Hindi Edition) 1957 are available?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) Complete information required for the preparation of the maps has not yet been received by the National Atlas Organisation.

(b) A good amount of information required for the preparation of the map is available with the National Atlas Organisation and more recent data are being compiled by that Organisation from different sources for final mapping.

(c) The map published in the National Atlas (Hindi Edition 1957) was prepared on the basis of soil information and reports collected by the National Atlas Organisation from different Central and State departments.

### Bharatiya Shahid Sainik Vidyalaya, Naini Tal

**1900. Shri Hari Vishnu Kamath:** Will the Minister of Education be pleased to state:

(a) whether Government are award that an institution known as Bharatiya Shahid Sainik Vidyalaya was started in Naini Tal two years ago;

(b) whether the said institution has approached Government for assistance;

(c) if so, the details thereof; and

(d) Government's reaction thereto?

**The Minister of Education (Shri M. C. Chagla):** (a) to (d). The Vidyalaya approached the Government of Uttar Pradesh for financial assistance to the extent of Rs. 50,000 but the State Government did not find it possible to accede to this request as it is already financing another Sainik School situated nearby.

**Compensation for Families evicted from Oil Fields in Assam**

**1901. Shrimati Renuka Barkataki:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that a good number of families who were evicted from the oil fields of Assam have not yet received compensation from Oil India; and

(b) if so, the reasons therefor?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) No families have been evicted so far from any oilfield worked by Oil India.

(b) Does not arise.

**Powers of Labour Courts**

**1902. Shri Basappa:**

**Shri P. C. Borooah:**

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether Government have decided to enhance the powers of labour courts and tribunals in pursuance of the recommendations of the International Labour Organisation and the Indian Labour Conference of 1962 to empower them to review dismissal cases;

(b) if so, the precise decision of Government; and

(c) when the relevant legislation is to be brought before Parliament?

**The Deputy Minister of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) to (c). The matter is under consideration.

**Accident at Bankola Colliery**

**1903. Shri H. N. Mukerjee:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether there was a serious accident at the Bankola colliery, P.O. Iskhra on the 28th or 29th June, 1966 leading to the death of two workers;

(b) whether any enquiry has been made into the accident;

(c) whether the enquiry report will be placed on the Table; and

(d) the action taken in the matter?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):**

(a) Yes; there was a fatal accident at Bankola Colliery on the 28th June, 1966 resulting in the death of two workers and serious injury to one. A mass of stone had fallen on 4 loaders from the roof at a height 3.2 metres.

(b) Yes; an enquiry has been made by an Officer of the Mines Inspectorate.

(c) A copy of the enquiry report is placed on the Table of the House. [Placed in Library. See No. LT-6740/66.]

(d) The enquiry officer is of the opinion that no one is to be held responsible as, according to the evidence, Manager, Under Manager, and the Overman had inspected the place of accident on the day of the accident in the earlier shift and on testing had found the roof to be secure. Action is being taken, however, on certain irregularities pointed out in the enquiry report.

**Gorakhpur Labour Depot**

**1904. Shrimati Vimla Devi:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to refer to the reply given to Unstarred Question No. 801 on the 8th March, 1965 and state:

(a) whether a number of workers supplied by the Gorakhpur Labour Depot to various coal mines have been made permanent; and